AURANGABAD BENCH
(Partial Modification w.e.f. 24.06.2026)

Sr. No.	Sitting	Assignment
1	The Hon'ble Shri. Justice **N. B. SURYAWANSHI** AND The Hon'ble Shri Justice **ABASAHEB DHARMAJI SHINDE** (DIVISION BENCH–1) (COMMERCIAL APPELLATE DIVISION BENCH)	For admission, hearing, order matters and applications therein : (A) All Public Interest Litigation. (B) Civil Writ Petitions from the year 2022 onwards. (C) All Civil Writ Petitions arising out of orders passed by the Maharashtra Administrative Tribunal. (D) All Writ Petitions relating to Tax Laws. (E) All Appeals under section 13 of the Commercial Courts Act, 2015. (F) Letter Patent Appeals. (G) All Direct and Indirect Tax Appeals. (H) All Civil Writ Petitions relating to infrastructure of Courts within the jurisdiction of Aurangabad Bench. (I) All Civil Writ Petitions arising out of orders passed by the Central Administrative Tribunal. (J) All Civil matters pertaining to Division Bench, not assigned to other Courts.
2	The Hon'ble Shri Justice **SANDIPKUMAR C. MORE** AND The Hon'ble Justice **VAISHALI PATIL-JADHAV** (DIVISION BENCH – 2)	For admission, hearing, order matters and applications therein : (A) All Criminal Appeals against acquittal and conviction. (B) All Criminal Applications seeking directions. (C) All Criminal Contempt Petitions pertaining to Division Bench. (D) All Criminal Writ Petitions seeking directions.

		(E) All Criminal matters pertaining to Division Bench, not assigned to other Court. (F) All Civil Contempt Petitions pertaining to Division Bench. (G) All Family Court Appeals.
3	The Hon'ble Shri Justice **K. C. SANT** **AND** The Hon'ble Shri Justice **AJIT B. KADETHANKAR** (DIVISION BENCH – 3)	For admission, hearing, order matters and applications therein: (A) Civil Writ Petitions up to the year 2021. (B) All Writ Petitions pertaining to Caste/Tribe Scrutiny matters. (C) All First Appeals.
4	The Hon'ble Shri Justice **SANJAY A. DESHMUKH** (SINGLE BENCH – 1)	For admission, hearing, order matters and applications therein: (A) First Appeals pertaining to MACP from the year 2023 onwards. (B) First Appeals pertaining to Land Acquisition up to the year 2015.
5	The Hon'ble Shri Justice **ABHAY S. WAGHWASE** (SINGLE BENCH –2)	For admission, hearing, order matters and applications therein: (A) All Criminal Appeals against acquittal. (B) Criminal Appeals against conviction as well as connected Appeals against acquittal and Appeals for enhancement of Sentence wherein accused are on Bail and connected appeals arising out of same judgments and all applications therein from the year 2016 onwards. (C) All Criminal Appeals against conviction as well as connected Appeals against acquittal and Appeals for enhancement of Sentence wherein accused are in Jail and connected appeals arising out of same judgments and all applications therein from the year 2015 onwards.

		(D) All Criminal Writ Petitions and Applications for quashing of FIRs, C.R., Charge Sheet, order taking cognizance, discharge order or order framing charge or order challenging the order directing investigation under Section 156(3) of the Cr.P.C./175(3) of BNSS from the year 2025 onwards. (E) Regular Bail Applications and Applications for cancellation, relaxation or modification of Regular Bail.
6	The Hon'ble Shri Justice **R. M. JOSHI** (SINGLE BENCH–3)	For admission, hearing, order matters and applications therein : (A) All Criminal Writ Petitions and Criminal Applications u/s. 482 of Cr.P.C./528 of BNSS (other than quashing). (B) Anticipatory Bail Applications and Applications for cancellation, relaxation or modification of Anticipatory Bail. (C) All Criminal Revision Applications. (D) Criminal Appeals against conviction as well as connected Appeals against acquittal and Appeals for enhancement of Sentence wherein accused are on Bail and connected appeals arising out of same judgments and all applications therein up to the year 2015. (E) All Criminal matters pertaining to Single Bench not assigned to other Courts. (F) All Criminal Writ Petitions and Applications for quashing of FIRs, C.R., Charge Sheet, order taking cognizance, discharge order or order framing charge or order challenging the order directing investigation under Section 156(3) of the Cr.P.C./175(3) of BNSS up to the year 2017. (G) All Criminal Writ Petitions and Applications for quashing of FIRs, C.R., Charge Sheet, order taking cognizance, discharge order or order framing charge or order challenging the order directing investigation under Section 156(3) of the Cr.P.C./175(3) of BNSS from the year 2018 to 2024.

7	The Hon'ble Shri Justice **S. G. CHAPALGAONKAR** (SINGLE BENCH – 4)	For admission, hearing, order matters and applications therein: (A) Civil Writ Petitions from the year 2025 onwards. (B) First Appeals pertaining to Land Acquisition from the year 2024 onwards. (C) First Appeals pertaining to MACP up to the year 2010. (D) All Civil Revision Applications.
8	The Hon'ble Shri Justice **ABHAY J. MANTRI** (SINGLE BENCH – 5)	For admission, hearing, order matters and applications therein : (A) Civil Writ Petitions of the year 2016 to 2022. (B) All First Appeals other than MACP and Land Acquisition. (C) First Appeals pertaining to MACP from the year 2011 to 2017. (D) All Arbitration matters pertaining to Single Bench. (E) All Civil Contempt Petitions (Single Bench).
9	The Hon'ble Shri Justice **NEERAJ P. DHOTE** (SINGLE BENCH–6)	For admission, hearing, order matters and applications therein : (A) Civil Writ Petitions from the year 2023 to 2024. (B) First Appeals pertaining to Land Acquisition from the year 2018 to 2023.
10	The Hon'ble Shri Justice **SACHIN S. DESHMUKH** (SINGLE BENCH–7)	For admission, hearing, order matters and applications therein: (A) Civil Writ Petitions up to the year 2015. (B) All Second Appeals up to the year 2014.

11	The Hon'ble Shri Justice **SIDDHESHWAR SUNDARRAO THOMBRE** (SINGLE BENCH–8)	For admission, hearing, order matters and applications therein: (A) First Appeals pertaining to Land Acquisition of the year 2016 and 2017. (B) All Appeals from Orders. (C) First Appeals pertaining to MACP from the year 2018 to 2022 (D) All Second Appeals from the year 2015 onwards.

NOTE

(1) The matters/cases, wherein Apex Court has passed order for expeditious hearing/time bound hearing, be given priority. The matters of Senior Citizen/Marginalised section would also be given priority.

(2) The Criminal Appeals in which the accused is/are in jail, be given priority.

(3) The **Hon'ble Shri Justice SANJAY A. DESHMUKH** is appointed to hear and decide matters under the Bank Regulation Act, 1949.

(4) **The Hon'ble Shri. Justice ABHAY J. MANTRI** is appointed to hear and decide the applications/appeals under the Arbitration and Conciliation Act, 1996.

(5) Applications/petitions for review/clarification of the orders or Speaking to the Minutes of the order passed by the Division Bench of which the presiding Judge is not available and the companion Judge of the Division Bench is sitting in any Bench / Station be placed before the Division Bench consisting of **Hon'ble Shri. Justice K. C. SANT** and the companion Judge of the former Division Bench, physically or through Video Conferencing as per Their Lordships' convenience.

(6) The Applications/Petitions for review/clarification of the orders or Speaking to the Minutes of the order passed by the Division Bench of which both the Judges are not available may be placed before the Division Bench headed by the **Hon'ble Shri. Justice K. C. SANT.**

(7) The Applications/Petitions for review/clarification of the orders or Speaking to the Minutes of the order passed by the Division Bench of which both the Judges are available / sitting at different station/stations may be placed before Their Lordships through Video Conferencing as per Their Lordships convenience.

(8) The Applications/Petitions for review/clarification of the orders or Speaking to the Minutes of the order passed by the Single Judge who is not available shall be placed before the Single Judge before whom the main matter would lie if it were pending.

(9) The Applications/Petitions for review/clarification of the orders or Speaking to the Minutes of the order passed by the Single Judge who is sitting at different Bench / station shall be placed before the same Judge through Video Conferencing as per His Lordships/Her Ladyships convenience.

High Court, Appellate Side) By Order

Bombay.) Sd/-

Date : 19th June 2026) (P. P. Jadhav)
Registrar (Judicial-I)